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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1201/97

DATE OF ORDER : 14-10-1997.

Between :-

K.Pushpalatha

... Applicant

And

1. Union of India rep. by
The Chief Postmaster-General,
AP Circle, Hyderabad-1.
2. The Postmaster-General,
Vijayawada Region, Vijayawada-520 002.
3. The Superintendent of Post Offices,
Narasaraopeta Division, Narasaraopet-
522 601.
4. P.Polaiah

... Respondents

— — —

Counsel for the Applicant : Shri Y.Appala Raju

Counsel for the Respondents : Shri N.R.Devaraj, CGSC

— — —

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri Y.Appala Raju, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents. Respondent No.4 has received notice but ~~entitled~~ ^{remained} absent.

2. The applicant applied for the post of EDBPM, Kanamalacheruvu village, Bollapalli Mandal, Nellore District in response to the notification dt.25-4-97. Respondent No.4 was selected.

3. The OA is filed for setting aside the selection of Respondent No.4 and appointing the applicant ~~wise~~ ⁱⁿ the Respondent No.4. We have examined the comparative merits of both the candidates from the file (The file examined and returned back). Both, applicant as well as Respondent No.4 fulfill all the conditions and stood in equal footing. In such a case the marks in the SSC decides the meritorious candidate. The applicant ~~had~~ ^{has} secured ~~more~~ marks than the Respondent No.4. Hence the case of the applicant was rejected. The original marks list was perused by the applicant's counsel ~~was~~ and satisfied, that the applicant got less marks than the respondent No.4.

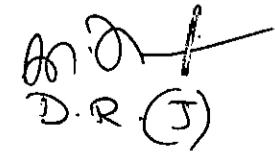
4. In view of the above, the OA is dismissed at the admission stage itself. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)


(R.RANGARAJAN)
Member (A)

14.10.97

Dated: 14th October, 1997.
Dictated in Open Court.


D.R.(J)

DA. 1201/97

1. The Chief Postmaster General, A.P.Circle, Hyderabad.
2. The Postmaster General, Vijayawada Region, Vijayawada.
3. The Superintendent of Post Offices, Narasaraopeta Division, Narasaraopet.
4. One copy to Mr. Y.Appala Raju, Advocate, CAT., Hyd.
5. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
6. One copy D.R.(A), CAT., Hyd.
7. one duplicate copy.

srr

22/10/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 14/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO.1201/97

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

